

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1746
ANSWERED ON:10.12.2004
IMPLEMENTATION OF LEGISLATION
Mehta Shri Alok Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a number of legislations passed by Parliament have not been implemented so far;
- (b) if so, the details thereof along with the reasons in each case; and
- (c) the time period fixed for their implementation?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K.VENKAT APATHY)

(a),(b) and (c) Various legislations passed by Parliament fall within the administrative purview of different Ministries/Departments. The Ministry of Law and Justice is not the Nodal Ministry to decide about implementation of all the legislations enacted by Parliament. A Ministry/Department concerned with a particular conditional legislation takes a decision about its implementation keeping in view the relevant facts and circumstances. It is not possible to indicate a specific time period for their implementation.